



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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March 07, 2025

Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 - The Karwar Urban Co-operative Bank Ltd., Karwar – Extension of Period

The Reserve Bank of India issued Directions under Section 35A read with Section 56 of the Bank Regulation Act, 1949 to The Karwar Urban Co-operative Bank Ltd., Karwar vide Directive No. CO.DOS.SED.No.S1932/12-23-065/2024-2025 dated June 12, 2024, for a period of six months up to close of business on December 12, 2024, as modified from time to time, which were last extended up to close of business on March 12, 2025 vide Directive DOR.MON/D-83/12-23-065/2024-2025 dated December 06, 2024. The Reserve Bank of India is satisfied that in the public interest, it is necessary to further extend the period of operation of the Directive beyond close of business on March 12, 2025.

2. Accordingly, the Reserve Bank of India, in exercise of the powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby extends the Directive for a further period of three months from close of business on March 12, 2025, to close of business on June 12, 2025, subject to review.

3. All other terms and conditions of the Directive under reference shall remain unchanged.

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(Puneet Pancholy)
Chief General Manager